

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 355/2000

Monday the 12th day of June, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.Nanikutty  
W/o C.T.Sreedharan  
Commission Bearer  
Southern Railway  
Vegetarian Refreshment Room  
Ernakulam Junction R.S.&P.O.

...Applicant.

By advocate Mr T.C.Govindaswamy

Versus

1. Union of India represented by  
The Secretary to the Govt. of India  
Ministry of Railways, Rail Bhavan  
New Delhi.
2. The General Manager  
Southern Railway  
Head Quarters Office  
Park Town P.O.  
Madras-3.
3. The Chief Commercial Manager  
Southern Railway  
Headquarters Office  
Park Town P.O.  
Madras-3.

...Respondents.

By advocate Mr K.Karthikeya Panicker

The application having been heard on 12th June, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The learned counsel on either side stated that seeking  
the reliefs which are sought in this application, the applicant  
had made a representation on 15-2-1999 and the application may  
be disposed of directing the second respondent to dispose of  
the representation within a reasonable time.

2. In the light of the above submission by the learned  
counsel on either side, the application is disposed of  
directing the second respondent to consider the A-2  
representation submitted by the applicant within a period of

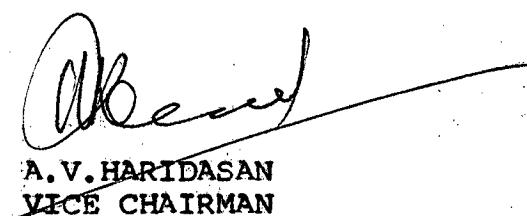
three months from the date of receipt of the copy of this order, giving the applicant an appropriate reply.

No order as to costs.

Dated 12th June, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. V. HARIDASAN  
VICE CHAIRMAN

aa.

Annexure referred to in this order:

A-2: True copy of the representation dated 15.2.99 submitted by the applicant to the 2nd respondent.